

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 413 of 2020

Suchitra Kumari	Petitioner
	Versus		
State of Jharkhand & Anr.	Opp. Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Sidhartha Roy, Advocate
For the State	: APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/07.09.2021: Issue notice to Opp. Party No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks.

In the meantime, the revisionist is directed to remove the defects.

(Rajesh Kumar, J.)

Ravi/-